

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 267 OF 2018 &
IA NO. 1242 OF 2019**

Dated: 8th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Rajasthan Rajya Vidyut Prasaran Nigam Limited Appellant(s)
Versus
Power Grid Corporation of India Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Priyadarshi Chaitanyashil
Ms. Sujata Kurduka for R-12

ORDER

IA NO. 1242 OF 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, the IA is allowed, and 38 days' delay in filing rejoinder is condoned. The rejoinder is taken on record.

Application is disposed of.

APPEAL NO. 267 OF 2018

List the matter on 05.08.2019. In the meantime, pleadings be completed.

**(S. D. Dubey)
Technical Member**
tpd/mkj

**(Justice Manjula Chellur)
Chairperson**